

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-106**

IB-1016/PB/2020

New IA/2060/2024

**IN THE MATTER OF:**

Anil Singh & Other

**Vs.**

M/s. Idea Builders Pvt. Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**

**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand along with Mr. Karan Kohli,  
Ms. Palak Kalra

For the Respondent :

For the RP : Mr. Sunder Khatri, Adv.

**ORDER**

**New IA/2060/2024:-**

This is an application filed on behalf of the Resolution Professional for Manju J Homes India Limited under Section 60(5) of IBC, 2016 seeking certain directions to the Resolution Professional of the Corporate Debtor in the present case. Heard the submission made by Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Respondent (Resolution Professional) is present and accepts notice for filing reply to this application. Reply be filed within a period of two weeks. List this application on **30.05.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**